

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.209 – IA/313(AHM)2024
In
CP(IB) 295 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Sansar Texturisers Pvt Ltd
V/s
Polycoat India Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Arjun Sheth, Advocate a. w. Mr. Rajiv Chawla,
Advocate
For the Respondent :Mr. Kaushal D Pandya, Advocate

ORDER

IA/313(AHM)2024

Learned counsel appears for the applicant states that pursuant to the requests for removal of seal, Surat Municipal Corporation has since removed the seal and the subject matter of the present IA has become infructuous.

Recording the above, this application IA/313(AHM)2024 is dismissed as infructuous.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)